

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**APPEAL NO. 214 of 2015**  
**&**  
**APPEAL NO. 215 of 2015 &**  
**IA Nos. 355 of 2015 & 112 of 2016**

**Dated: 5<sup>th</sup> May, 2016**

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member

**APPEAL NO. 214 2015**

**In the matter of :**

West Bengal State Electricity Transmission Co. Ltd. .... Appellant (s)  
Versus  
West Bengal Electricity Regulatory Commission .... Respondent (s)

**APPEAL NO. 215 of 2015 &**  
**IA Nos. 355 of 2015 & 112 of 2016**

West Bengal State Electricity Distribution Co. Ltd. .... Appellant (s)  
Versus  
West Bengal Electricity Regulatory Commission .... Respondent (s)

Counsel for the Appellant(s) : Ms. Suchi Singh

Counsel for the Respondent(s) : Mr. Pratik Dhar  
Mr. C.K. Rai  
Mr. Paramhans

**ORDER**

Learned counsel for respondent No.1 seeks four weeks time to file reply. He may file the same on or before 02/06/2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 20/06/2016 after serving copy on the other side.

List these matters on 18/07/2016. In the meantime, pleadings be completed.

**(I.J. Kapoor)**  
**Technical Member**  
ts/mk

**(Justice Ranjana P. Desai)**  
**Chairperson**